



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

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SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No.11346 /Legn.3/2022/Leg.

Dated, Thiruvananthapuram, 24th June 2022.

The Kerala Lok Ayukta (Amendment) Bill,2022 together with the Statement of Objects and Reasons and the Financial Memorandum, is published under Rule 69 of the Rules of Procedure and Conduct of Business in the Kerala Legislative Assembly.

Kavitha Unnithan
Secretary-In-Charge



THE KERALA LOK AYUKTA (AMENDMENT) BILL, 2022

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*BILL**further to amend the Kerala Lok Ayukta Act, 1999.*

Preamble.- WHEREAS, it is expedient further to amend the Kerala Lok Ayukta Act, 1999 (8 of 1999) for the purposes hereinafter appearing;

BE it enacted in the Seventy-third Year of the Republic of India as follows:-

1. *Short title and commencement.*- (1) This Act may be called the Kerala Lok Ayukta (Amendment) Act, 2022.

(2) It shall be deemed to have come into force on the 7th day of February, 2022.

2. *Amendment of section 3.*- In the Kerala Lok Ayukta Act, 1999(8 of 1999)(hereinafter referred to as the principal Act), in section 3, -

(i) in sub-section (2), after the words “or that of the Chief Justice of a High Court”, the words “ or that of a Judge of the High Court ” shall be inserted;

(ii) in sub-section (3), the words “ holds or ” shall be omitted;

3. *Amendment of section 5.*- In sub-section (1) of section 5 of the principal Act, -

(a) after the words “ a term of five years” the words and symbols “or till he completes the age of seventy years, whichever is earlier,” shall be inserted;

(b) before the existing proviso, the following proviso shall be inserted, namely:-



“Provided that, the Lok Ayukta and the Upa-Lok Ayukta appointed before the commencement of the Kerala Lok Ayukta(Amendment) Act, 2022(Act No..... of 2022) shall continue to be governed by the provisions of this Act and rules made thereunder as if the Kerala Lok Ayukta (Amendment) Act, 2022 (Act No..... of 2022) had not come into force :”;

(c) in the existing proviso, for the words “ Provided that” the words “Provided further that” shall be substituted;

4. *Amendment of section 7.-* In section 7 of the principal Act, after sub-section (5), the following sub-sections shall be inserted, namely:-

“(5A) In the event of occurrence of any vacancy in the office of the Lok Ayukta by reason of his death, resignation or otherwise, the Governor may, by notification, authorise the senior most Upa-Lok Ayukta to act as the Lok Ayukta until the appointment of a new Lok Ayukta to fill such vacancy.

(5B) When the Lok Ayukta is unable to discharge his functions owing to absence on leave or otherwise, the Governor may, by notification, authorise in this behalf, the senior most Upa-Lok Ayukta available to discharge the functions of the Lok Ayukta until the date on which the Lok Ayukta resumes his duties.”;

5. *Amendment of section 14.-* In section 14 of the principal Act, -

(i) in sub-section (1), for the second and third sentences, the following sentences shall be substituted, namely :-

“Where the competent authority is the Governor, or the Chief Minister or the Government of Kerala, he or it may either accept or reject the declaration, after giving an opportunity of being heard. In other cases, the competent authority shall send a copy of such report to the Government which may either accept or reject the declaration after giving an opportunity of being heard. If it is not rejected within a period of three months from the date of receipt of the report or the copy of the report, as the case may be , it shall be deemed to have been accepted on the date of expiry of the said



period of three months.”;

(ii) in sub-section (2), for the words and symbol “ When the declaration so made is accepted, the fact of such acceptance ” the words and symbol “ If the declaration so made is accepted or is deemed to have been accepted, the fact of such acceptance or the deemed acceptance” shall be substituted;

6. *Amendment of section 15.-* In section 15 of the principal Act, the words, figures and symbol “ Notwithstanding anything contained in section 14,” shall be omitted.

7. *Repeal and Saving.-* (1)The Kerala Lok Ayukta (Amendment) Ordinance, 2022 (8 of 2022) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

The Kerala Lok Ayukta Act, 1999 (8 of 1999) provides for the appointment and functions of certain authorities for making enquiries into any action relatable to matters specified in List II or List III of the 7th Schedule to the Constitution of India taken by or on behalf of the Government of Kerala or certain public authorities in the State of Kerala in certain cases and for matters connected therewith.

Section 3 of the said Act provides for the appointment of Lok Ayukta and Upa-Lok Ayuktas. Under sub-section (2) of the said section, a person to be appointed as Lok Ayukta shall be a person who has held the office of a Judge of the Supreme Court or that of the Chief Justice of a High Court. Now the Government have decided to amend the said sub-section by including a retired Judge of the High Court also for the appointment of Lok Ayukta. Sub-section (3) of the said section provides that a person to be appointed as Upa-Lok Ayukta shall be a person who holds or has held the office of



a Judge of a High Court. It has been decided to omit existing provision regarding appointment of a sitting Judge of the High Court as Upa-Lok Ayukta by amending the said sub-section (3).

Under section 5 of the said Act, the Lok Ayukta and Upa-Lok Ayuktas shall hold office for a term of five years from the date on which he enters upon his office. Now it has decided to fix seventy years as the maximum age limit for holding the office of Lok Ayukta and Upa-Lok Ayukta by amending section 5 of the said Act. Further decided to insert a provision regarding the term of office of the present Lok Ayukta and Upa-Lok Ayuktas.

There is no provision in the said Act in respect of the arrangement to be made in the event of occurrence of any vacancy in the office of the Lok Ayukta. Hence it has decided to insert new provisions as sub-sections 5 (A) and 5 (B) to section 7 of the said Act for this purpose.

Sub-section (1) of section 14 of the said Act stipulates that the competent authority shall accept the declaration made under sub-section (3) of section 12 of the said Act. Now the Government have decided to empower the competent authority with the power also to reject the declaration by amending section 14 and consequential amendment to section 15.

As the Legislative Assembly of the State of Kerala was not in session and the above proposals had to be given effect to immediately, the Kerala Lok Ayukta (Amendment) Ordinance, 2022 was promulgated by the Governor of Kerala on the 7th day of February, 2022 and the same was published as Ordinance No.3 of 2022 in the Kerala Gazette Extraordinary No.429 dated 7th February, 2022.

A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Fifteenth Kerala Legislative Assembly during its session which commenced on the 18th day of February, 2022 and ended on the 18th day of March, 2022.

In order to keep alive the provisions of the said Ordinance, the Kerala Lok Ayukta (Amendment) Ordinance, 2022 was promulgated by the Governor of Kerala on the 31st March, 2022 and the same was published as Ordinance No.8 of 2022 in the Kerala Gazette Extraordinary No.1093 dated 31st March, 2022.



The Bill seeks to replace Ordinance No.8 of 2022 by an Act of the State Legislature.

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

PINARAYI VIJAYAN

